

बीकानेर-छतरगढ़ नयी मीटर लाइन
(80 कि० मी०)

बीकानेर से छतरगढ़ तक नयी मीटर लाइन, जो कि राजस्थान नहर क्षेत्र के लिए उपयोगी होगी, के प्रारम्भिक इंजीनियरो एवं यातायात सर्वेक्षण को चालू वित्तीय वर्ष के बजट में शामिल कर लिया गया है।

जैसलमेर के निकट सुमेर की तली में
वेधन कार्य (ड्रिलिंग) की प्रगति

4860. श्री एस० एस० सोमानी : क्या पेट्रोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) जैसलमेर के निकट सुमेर की तली में गहरे वेधन कार्य में अब तक क्या प्रगति हुई है ; और

(ख) इस क्षेत्र में तेल मिलने की कितनी संभावनाएँ हैं और इस वेधन कार्य के परिणाम कब तक प्राप्त हो जायेंगे ?

पेट्रोलियम, रसायन और उर्वरक मंत्री
(श्री हेमवतीनन्दन बहुगुणा) : (क) और (ख). शुमरवाली तलाई नामक संरचना में छोड़े गये दो कुओं का परीक्षण करने पर अबसे किसी प्रकार के तेल का उत्पादन नहीं हुआ। इनमें हाई कार्बन के उपलब्ध होने की बहुत कम आशा है।

Scheme to connect Bombay High Oil Wells with Bombay

4861. SHRIMATI PARVATHI KRISHNAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government have scheme to connect the oil wells in Bombay High and Base in with Bombay by pipeline;

(b) if so, the broad outlines and financial commitment of the programme; and

(c) when it is likely to be materialised ?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Madam.

(b) Oil and gas from wells in Bombay High and Base in would be transported by sub-sea pipelines to the shore terminal at Uran where oil stabilisation tanks, oil storage tanks and a gas fractionation plant would be erected. The oil would be transported from Uran to Trombay by transfer pipelines. Gas when fractionated would yield Heavy fractions, L.P.G., Petrochemicals feedstock and the residual methane streams. Heavy fractions would be mixed with crude oil. L.P.G. and other streams would be transported by separate pipeline(s) to Trombay. The total estimated outlay for all these pipelines is expected to be around Rs. 219 crores.

(c) By May, 1978.

Instructions issued to certain Companies by Company Law Board

4862. SHRIMATI MRINAL GORE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Company Law Board had issued instructions to certain companies to buy shares of Maruti Limited;

(b) if so, to how many companies such instructions were issued; and

(c) whether the officials who issued such instructions have been recently transferred ?

THE MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) A public limited company desiring to make investment in the shares of any other body corporate in excess of the percentage specified in Section 372 of the Companies Act (1 of 1956) is required to make an application for approval of the Central Government. The Department of Company Affairs consider such an application on its merits in accordance with the guidelines prescribed in this regard. The Department does not give any *suo-motu* advice to any company to make investment in the shares of any other company. No instructions were, therefore, issued by the Department to any company to buy shares of Maruti Limited.

(b) and (c). Does not arise.